

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:601

ANSWERED ON:27.02.2013

REGULARIZATION OF COLONIES

Agarwal Shri Jai Prakash;Naranbhai Shri Kachhadia;Shetkar Shri Suresh Kumar;Shukla Shri Balkrishna Khanderao Balu Shukla;Singh Smt. Meena;Siricilla Shri Rajaiah

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of colonies regularized in Delhi during the last five years, location-wise:

(b) whether the Government proposes to regularize all the colonies which have come into existence so far without levying any development charges; (C) if so, the details thereof and the steps taken/being taken by the Government in this regard: and

(d) the time by which these colonies are likely to get facilities at par with regular colonies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a) The GNCT Delhi vide order No. F.1/33/UC/UD/Policy/2012/549-553 dated 4.9.2012 has finalized the boundaries of 895 colonies scattered in various parts of Delhi. Out of this, 312 unauthorized colonies existing on Private Land stand regularized w.e.f. 4.9.2012. Remaining 583 colonies existing partly or fully on Public Land would stand regularized from the date of recovery of cost of land by the Govt. of NCT of Delhi in terms of Regulation dated 24.03.2008.

(b) & (c) No, Madam. Only such colonies are to be regularized and on such terms including imposition of development charges as are provided in Regulation dated 24.3.2008.

(d) All efforts are being made to provide expeditiously the basic minimum facilities of roads, drains, water supply and sewerage in colonies as mentioned in para (a) above.